IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

17. **APPEAL/29(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Chrysal Realtors Private Limited
Vs.
Registrar of Companies Mumbai

SECTION: 252(3) OF THE COMPANIES ACT, 2013.

O R D E R

1. Mr. Harsh Keshria, Ld. Counsel for the Appellant present. None present for the RoC.

2. Ld. Counsel for the Appellant seeks one-week time to file additional affidavit regarding the ongoing business activities of the company.

3. List this matter for further consideration on **01.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

11.07.2024 / *Bmb*